

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING
RAJYA SABHA
UNSTARRED QUESTION NO. 2161
TO BE ANSWERED ON 16.12.2021

SHARING OF DATA BY SOCIAL MEDIA PLATFORMS

2161. SHRI K.C. VENUGOPAL

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

a) whether Government has forced social media platforms to share the data on blockage of accounts and removal of posts;

(b) if so, the details thereof; and

(c) the reasons for Government to take this decision?

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING; AND
MINISTER OF YOUTH AFFAIRS AND SPORTS**

(SHRI ANURAG SINGH THAKUR):

(a) &(b): Ministry of Electronics and Information Technology (MeITY) has informed that as per the rule 4(1)(d) of the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 notified on 25.2.2021 under the Information Technology Act, 2000, the significant social media intermediaries, having fifty lakh registered users in India, shall publish periodic compliance report every month mentioning the details of complaints received and action taken thereon, and the number of specific communication links or parts of information that the intermediary has removed or disabled access to in pursuance of any proactive monitoring conducted by using automated tools or any other relevant information.

(c) The Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 aims to protect the rights of users and make the social media intermediary platforms accountable to users.
